

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. MP/77/2014**

- Subject : Application under Regulation 5 read with Regulation 14 of the Central Electricity Commission (Terms and Conditions for recognition and issuance of Renewable Energy Certificate for Renewable Energy Generation) Regulations, 2010 seeking clarification of the order dated 18.9.2013 in Petition No. 246/MP/2012.
- Date of hearing : 4.9.2014
- Coram : Shri Gireesh B. Pradhan, Chairperson  
Shri A.K. Singhal, Member  
Shri A.S. Bakshi, Member
- Petitioner : Timarpur-Okhla Waste Management Limited, New Delhi
- Respondents : National Load Dispatch Centre, New Delhi  
BSES Rajdhani Power Limited, New Delhi
- Parties present : Shri Pawan Upadhyay, Advocate for petitioner  
Shri Sarvjit Pratap Singh, Advocate for petitioner  
Shri Irfan Ahmad, TWML  
Shri Ankit Vij, TWML

**Record of Proceedings**

Learned counsel for the petitioner submitted that the Commission vide order dated 18.9.2013 directed NLDC to register the petitioner against 8 MW of power which the petitioner proposed to sell through open access at negotiated price or through the Power Exchange at market determined price, within 15 days of the order. Learned counsel submitted that as per Regulation 5 of Central Electricity Commission (Terms and Conditions for recognition and issuance of Renewable Energy Certificate for Renewable Energy Generation) Regulations, 2010 (REC Regulations), the Central Agency is required to register its projects within 15 days of receipt of application. However, NLDC registered the petitioner's 8 MW capacity from the date of the Commission's order i.e. 18.9.2013 against the application for registration submitted by the petitioner to the Central Agency on 5.7.2012 (on line application made on 4.7.2012). Learned counsel for the petitioner submitted that despite the elapse of the prescribed period of 15 days as per REC Regulations, NLDC failed to act upon the petitioner's application dated 4.7.2012.

2. After hearing the learned counsel for the petitioner, the Commission directed to admit the petition and issue notice to the respondents.

3. The Commission directed the petitioner to serve copy of the petition on the respondents by 12.9.2014. The respondents were directed to file their replies by 30.9.2014 with an advance copy to the petitioner, who may file its rejoinder, if any, on or before 16.10.2014.

4. The Commission directed that due date of filing the replies and rejoinders should be strictly complied with.

5. The petition shall be listed for hearing on 30.10.2014.

**By order of the Commission**

**Sd/-  
(T. Rout)  
Chief (Law)**